NATIONAL COMPANY LAW TRIBUNAL **NEW DELHI BENCH NEW DELHI**

C. P. NO. 61(ND)14 CA. NO.

CORAM:

PRESENT: SH. R. VARDHARAJAN HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2016

NAME OF THE COMPANY: M/s. R.C Kholi & Ors. V/s. M/s The Sports Goods Export Promotion Council Ltd.

SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO</u>	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Learned counsel for the parties are present. Learned counsel representing the respondent No. 2 has stated that the matter has been heard by Mr. B.S.V Prakash, Hon'ble Member (Judicial), Company Law Board, New Delhi on 14.12.2015. He has proceeded to state that Mr. B.S.V Prakash, Hon'ble Member (Judicial) is presently holding the reigns of the office of Member, (Judicial), NCLT, Bombay and the file may be sent to him for determination. To understand the contention of the Learned counsel in its proper perspective the order dated 14.12.2015 of the Hon. Member, Judicial assumes significance and it is reproduced below verbatim :-

"Orders dictated partly. Owing to paucity of time, list the matter on 15.12.2015 for dictating the remaining part of orders."

Since the matter has been heard by the Learned Member and as per the order detailed above the order has been dictated in part, therefore, judicial propriety would demand that the same should be decided by his honour. That being so, the record of the case be placed before the Hon. President, NCLT on 23.09.2016 for soliciting further future directions of his Lordship. 5d1-

Sd1-(R.Varadharajan)

Member (Judicial)

(Maharaj Krishan Hanjura) Member (Judicial)